

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... APPLICANT / PETITIONER

Vs.

ESSAR Power Jharkhand Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:-

Mr. Vaijayant Paliwal, Advocate
Ms. Misha, Advocate

For the Respondent(s):-

Mr. Neeha Nagpal, Mr. Rajeev Kumar and
Mr. Mahesh Agarwal, Advocates

ORDER

On behalf of arguing counsel Mr. Arun Kathapalia a request for adjournment has been made.

Accordingly, hearing is deferred to 13.02.2018.

Sdl —

(M. M. KUMAR)
PRESIDENT

Sdl —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)